

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 3034 of 2005 (DB)

(Arising out of Order-in-Original No. 165(MPM)/CE/JPR-I/2005 dated 15/06/2005
passed by the Commissioner (Appeals-I) Central Excise, Jaipur)

**Commissioner of Central Excise
And Customs, Central Goods And
Service Tax, Jaipur I**

N.C.R.B., Statue Circle,
C-Scheme, Jaipur- 302005

Appellant

VERSUS

Alwar Processors Pvt Ltd

E-58, RIICO INDL. Area,
Khairthal,
Distt-Alwar
Rajasthan

Respondent

APPEARANCE:

Mr. Sanjay Kumar Singh, Authorised Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 50469 / 2022

Date of Hearing: 23.05.2022

Date of Decision: 23.05.2022

Anil Choudhary:

The amount disputed in this appeal is Rs. 45,52,061/- which is below the revised limit of 50 lakhs under the Litigation policy *vide* instruction issued by the CBEC, New Delhi being 'F.No. 390/Misc./116/2017-JC dated 22.08.2019' for revenue to prefer appeal before this Tribunal. The revenue has filed this application for

withdrawal of their appeal being application dated 12/03/2020
signed by the Jurisdictional Commissioner.

2. Accordingly, this appeal is dismissed as withdrawn.

(order dictated in open Court)

(Anil Choudhary)
Member(Judicial)

(P.V. Subba Rao)
Member(Technical)

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